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**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

**BEFORE
HON'BLE SHRI JUSTICE VIVEK AGARWAL**

ON THE 27th OF MARCH, 2023

WRIT PETITION No. 18681 of 2003

BETWEEN:-

**GULAB CHANDRA JADHAM, AGED ABOUT 55 YEARS,
S/O SHRI KALLU RAM JADHAM, OCCU:LECTURER,
GOVT. H.S. SCHOOL, RAHATGAON, TAHSIL TIMARANI,
HARDA (MADHYA PRADESH)**

.....PETITIONER

(NONE)

AND

- 1. THE STATE OF M.P. THROUGH : SECRETARY
SCHOOL EDUCATION DEPARTMENT, VALLABH
BHAWAN, BHOPAL (MADHYA PRADESH)**
- 2. THE SECRETARY SC/ST BACKWARD WELFARE
DEPARTMENT VALLABH BHAWAN BHOPAL,
(MADHYA PRADESH)**
- 3. COMMISSIONER DIRECTORATE OF PUBLIC
INSTRUCTION (DPI) BHOPAL (MADHYA PRADESH)**
- 4. COLLECTOR H A R D A HARDA (MADHYA
PRADESH)**
- 5. ASSISTANT COMMISSIONER TRIBAL
DEVELOPMENT HARDA BHOPAL (MADHYA
PRADESH)**

.....RESPONDENTS

(BY SHRI VIJAY KUMAR SHUKLA - PANEL LAWYER)

*This petition coming on for orders this day, the court passed the
following:*

ORDER

None for the petitioner.

As no one appears for the petitioner and the petition is pending since 2003, it seems that petitioner has lost interest in pursuing the remedy.

Accordingly, the petition is dismissed for want of prosecution.

(VIVEK AGARWAL)
JUDGE

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